

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-5712-JK (LD) of 2026

DATED:- 29 - 04 - 2026

Sanction is hereby accorded to the appointment of Er. Faisal Azmat Shah DGM, Head Office (Office of General Manager Central, JKPCCL Ltd.) as Officer In charge (OIC) Litigation in case bearing WP(C)No. 493/2023 titled Vikar Mustafa Shonthu V/s UT of J&K & Ors. including Contempt Petition if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated:- 29- 04 - 2026

No:-LAW-OIC/4/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, PW(R&B) Department.
7. Company Secretary JKPCCL Ltd. (This is with reference to his officer letter no. PS/MD/211 dated 29.04.2026)
8. Director Litigation , Srinagar/ Jammu.
9. Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Commissioner/ Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

